

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 181/9/NCLT/AHM/2017**


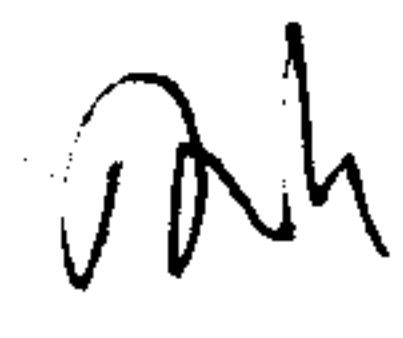
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: **Agarwal Coal Corporation Pvt Ltd**  
V/s.  
**Prashant Fabrics (India) Pvt. Ltd.**

Section of the Companies Act: **Section 9 of the Insolvency and Bankruptcy Code**

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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1.	Kiran M. Bhatiya	Advocate	Petitioner	
2.	JANAK SHAH	Advocate	Res.	

**ORDER**

Learned Advocate Mr. Kirankumar Bhatiya present for Operational Creditor/Petitioner. Learned Advocate Mr. Janak Shah present for Respondent.

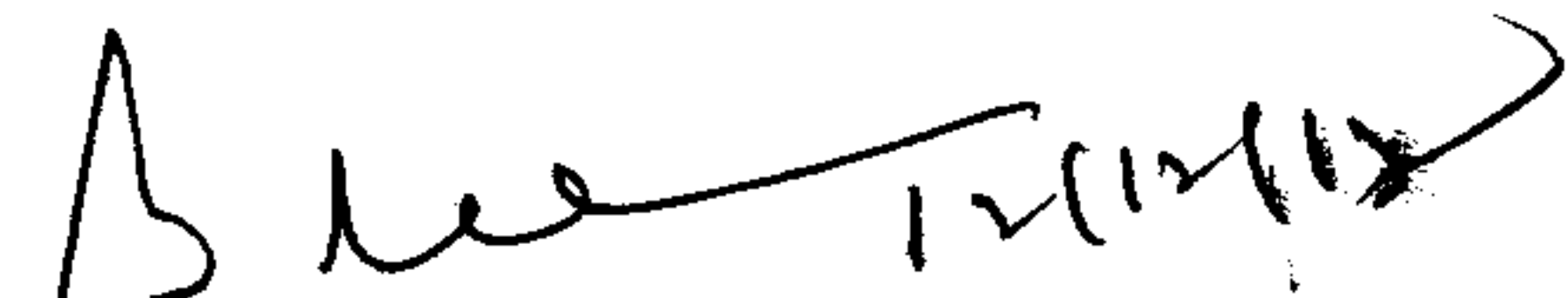
Purshis filed by operational creditor seeking permission to withdraw.

Permission granted.

Petition is disposed of as withdrawn. No order as to costs.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**